NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 116/Chd/Hry/2017

In the matter of:

State Bank of IndiaApplicant/Financial Creditor

Versus

Castex Technologies Ltd.Respondent-Corporate Debtor

Present: Ms. Misha, Mr. Nitin Kaushal and Mr. Siddhant Kant,

Advocates for the applicant.

Mr. Vaibhav Sharma, Advocate for the respondent.

Mr. Vaibhav Sharma, Advocate has filed Power of Attorney as well as Board Resolution dated 27.11.2017 authorising Ms. Bhavya Sehra, Company Secretary who has executed the Power of Attorney. The same be taken on record. Learned counsel for the respondent seeks short adjournment for filing reply/objections. List the matter on 20.12.2017. Reply/objections, if any, be filed at least two days before the date fixed.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

December 11, 2017